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OFFICE OF THE
ANDRO MUNICIPAL COUNCIL: MANIPUR

N O T I F I C A T I O N

Andro, the 13th December, 2025

No. 1/1/2025-AMC: Whereas, the Draft, **"The Andro Municipal Council Building Bye-Laws, 2025"** was notified for adoption of **"The Model Manipur Unified Building Bye-laws, 2024"** as **"The Andro Municipal Council Building Bye-Laws, 2025"** under the Notification of even No. dated 03.12.2025 thereby inviting objections/suggestions from the general public within 7 (seven) days from the date of publication of the said Notification;

And whereas no objections/suggestions have been received by the Office of the Andro Municipal Council on the said draft Bye-Laws within the stipulated period;

Now, therefore, in exercise of the powers conferred by Section 212 of the Manipur Municipalities Act, 1994 the Draft,**" The Andro Municipal Council Building Bye-Laws, 2025"** is hereby published in the Manipur Gazette for general information as **"The Andro Municipal Council Building Bye-Laws, 2025"**(Annexure-I).

The ANNEXURE-I will be available at the Town Planning Department Website https://tpmanipur.mn.gov.in.

KSH. GYANENDRA SINGH,
Executive Officer,
Andro Municipal Council.

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Digitally signed by
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